

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, CAMP AT NAGPUR.

O.A.504/92.

Shri Govinda R. Waghmare. .. Applicant.
 Vs.
 1. Union of India & 4 Others. .. Respondents.

Ceram : Hon'ble Shri Justice M.S. Deshpande, Vice Chairman.
 Hon'ble Shri M.Y. Priekar, Member (A).

Appearances:

1. Ms. Sulekha Kumbhare, Counsel for the applicant.
2. Mr. P.S. Lambat, Counsel for the respondents.

ORAL JUDGMENT

Dated: 17.3.1993.

¶ Per: Shri Justice M.S., Deshpande, Vice Chairman ¶

Heard the learned Counsel. It appears that against the order of reversion of the applicant from the post of Driver to Khalasi an appeal has been preferred to the Competent Authority. That appeal has not yet been decided. Shri Lambat states that the same will be decided within two months.

2. The grievance of the applicant was that he had been paid only as Khalasi. However, by interim order passed by this Tribunal he was directed to be paid the salary of a Driver. We find that this interim order should be continued until the applicant's appeal is decided by the Appellate Authority regarding reversion which is pending. With regard para 2 of the order, which is impugned, the petitioner's grievance would be met by directing that the petitioner shall continue at Secunderabad where he is

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working now until the decision of the appeal. We had directed that the difference in pay be paid by the interim order ^{It} and may be adjusted in the amount which would become payable to the applicant as a result of the order to be passed in appeal.

With these directions the O.A. is disposed of.



(M.Y. PRIOLKAR)
MEMBER(A).



(M.S. DESHPANDE)
V.C.

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Review Petition No. 77/93
in O.A. 504/92

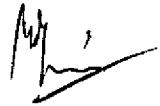
Shri Govinda R.Waghmare .. Applicant
vs
Union of India & 4 .. Respondents.
Others.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman
Hon'ble Shri M.Y.Priolkar, Member(A)

Dated: 11-11-93

Tribunal's Order
(Per: Shri M.Y.Priolkar, Member(A))

We had disposed of O.A. 504/92 by our judgement dated 17-3-1993. The present so called Review Petition does not seek a review of this judgement but prays for (a) setting aside reversion order dated 16-10-90 (b) direction to provide the applicant with the work of driver at Nagpur and (c) difference of wages from 13-3-92. No error of law or of fact is brought out in the review petition, which is apparent from record. No additional evidence is also produced. We see no sufficient reason to warrant a review of our judgement dated 17.3.1993 in O.A. 504/92. The review petition is rejected.


(M.Y.Priolkar)
Member(A)


(M.S.Deshpande)
Vice-Chairman